

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22768/2024

[Arising out of impugned final judgment and order dated 06-10-2023 in WRITC No. 8139/2023 29-01-2024 in CMRA No. 128/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAVI KANT GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 84275/2025 - CONDONATION OF DELAY IN FILING

IA No. 84277/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 84274/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84278/2025 - EXEMPTION FROM FILING O.T.

Date : 13-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Romil Pathak, Adv.
Mrs. Neha Pathak, Adv.
Mr. Aryan Pathak, Adv.
Mr. Aravind C., Adv.
Ms. Jagrati Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner shall additionally serve on the standing counsel for the State of Uttar Pradesh.
2. Learned counsel for the petitioner had taken out dasti notice and has today filed proof of service of dasti notice as per which the respondent nos. 4 and 5 have refused to take notice. Thus, the

service is deemed to have been completed.

3. List for final hearing in the second week of August, 2025.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)